

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 105/TL/2022

Subject: Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Gadag Transmission Limited.

Date of Hearing: 5.7.2022

Coram: Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner: Gadag Transmission Limited (GTL)

Respondents: ReNew Solar Power Private Limited and 3 Ors.

Parties present: Shri Amit Kumar, GTL
Shri Mohit Jain, GTL
Shri Anil Kr. Meena, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Bhanu Prakash Pandey, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for grant of transmission licence to establish "Transmission Scheme for Solar Energy Zone in Gadag (2500 MW), Karnataka – Part A" ('the Project'). The representative of the Petitioner submitted that CTUIL vide its letter dated 7.4.2022 has recommended for grant of transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. He further added that the Commission in its order dated 3.6.2022 had proposed to grant transmission licence to the Petitioner, and in this regard, notices under Section 15 (5) of the Electricity Act, 2003 were published by the Commission. No objection has been received in this regard. The representative of the Petitioner requested to grant transmission licence to the Petitioner company.

2. After hearing the representative of the Petitioner, the Commission directed the Petitioner to qualify the term "high capacity equivalent to quad moose" mentioned in the Petition, with the specific conductor that would be used in implementation of the line within

a week. CTUIL was directed to examine the same and submit its recommendation within a week thereafter.

3. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Law)**